

THE ROAD TRANSPORT CORPORATIONS  
(AMENDMENT) ACT, 1959

No. 28 OF 1959

[1st September, 1959]

An Act further to amend the Road Transport Corporations  
Act, 1950

BE it enacted by Parliament in the Tenth Year of the Republic  
of India as follows:—

1. This Act may be called the Road Transport Corporations Short title.  
(Amendment) Act, 1959.

64 of 1950. 2. Section 6 of the Road Transport Corporations Act, 1950 (here- Amendment  
inafter referred to as the principal Act) shall be re-numbered as of section 6.  
sub-section (1) thereof and after the sub-section as so re-numbered,  
the following sub-section shall be inserted, namely:—

“(2) Nothing in clause (d) of sub-section (1) shall be deem-  
ed to disqualify the Chief Executive Officer or General Manager  
of a Corporation for being chosen as, or for being, a member  
thereof.”

3. In clause (c) of section 12 of the principal Act, after the words Amendment  
‘General Manager’, the words “or any other officer of the Corpo- of section 12.  
ration” shall be inserted.

4. In sub-section (1) of section 19 of the principal Act, after Amendment  
clause (c), the following clauses shall be inserted, namely:— of section 19

“(d) to authorise the issue of passes to its employees and  
other persons either free of cost or at concessional rates and on  
such conditions as it may deem fit to impose;

(e) to authorise the grant of refund in respect of unused  
tickets and concessional passes.”

5. Section 26 of the principal Act shall be re-numbered as sub- Amendment  
section (1) thereof and after sub-section (1) as so re-numbered, the of section 26.  
following sub-section shall be inserted, namely:—

“(2) With the previous approval of the State Government  
and the Central Government, a Corporation may also borrow  
money in the open market for the purpose of meeting any  
expenditure of a capital nature.”

Amendment  
of section 30.

6. In section 30 of the principal Act, for the words "and the balance shall be made over to the State Government for the purpose of road development", the following shall be substituted, namely:—

"and out of the balance such amount as may, with the previous approval of the State Government and the Central Government, be specified in this behalf by the Corporation, may be utilised for financing the expansion programmes of the Corporation and the remainder, if any, shall be made over to the State Government for the purpose of road development".

Amendment  
of section 32.

7. In sub-section (3) of section 32 of the principal Act, for the words "A Corporation may sanction", the words "Subject to such conditions and restrictions as may be specified in this behalf by the State Government, a Corporation may sanction" shall be substituted.

Substitution  
of section 33.

8. For section 33 of the principal Act, the following section shall be substituted, namely:—

Accounts  
and Audit.

"33. (1) The Corporation shall maintain proper accounts and other records and prepare an annual statement of accounts including the profit and loss account and the balance sheet in such form as may be prescribed by the State Government in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of a Corporation shall be audited annually by the Comptroller and Auditor-General of India or his nominee and any expenditure incurred by him in connection with such audit shall be payable by the Corporation to the Comptroller and Auditor-General of India.

(3) The Comptroller and Auditor-General of India and any person appointed by him in connection with the audit of the accounts of a Corporation shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Corporation.

(4) The accounts of the Corporation as certified by the Comptroller and Auditor-General of India or any person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the State Government; and that Government shall cause the same to be laid before the Legislature of the State."

9. In section 35 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:— Amendment  
of section 35.

“(3) The State Government shall cause the annual report referred to in sub-section (2) to be laid before the Legislature of the State.”

10. In section 37 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:— Amendment  
of section 37.

“(3) Every notification issued under this section together with a report on the circumstances leading to its issue shall be laid before the Legislature of the State, as soon as may be, after it is issued.”

11. Section 41 of the principal Act shall be omitted.

Omission of  
section 41.

12. In sub-section (2) of section 44 of the principal Act,—

Amendment  
of section 44.

(a) for clause (j), the following clause shall be substituted, namely:—

“(j) the form in which the annual statement of accounts shall be prepared;” and

(b) clause (k) shall be omitted.

13. In sub-section (2) of section 45 of the principal Act, after clause (c), the following clauses shall be inserted, namely:— Amendment  
of section 45.

“(d) the issue of passes to the employees of the Corporation and other persons under section 19;

(e) the grant of refund in respect of unused tickets and concessional passes under section 19.”